

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 81 OF 2018**

**Dated: 7<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of :**

**Maharashtra State Electricity Distribution Company Ltd. .... Appellant(s)**  
**Versus**

**Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Shruti Awasthi  
Mr. Krishna Dayama  
Ms. Saroj Bala

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-2

**ORDER**

The learned counsel, Ms. Shruti Awasthi, appearing for the appellant prays for an adjournment in this case on the ground that, the learned arguing counsel for the Appellant is not keeping well today.

Further, she submitted that, a communicated/letter dated 06.03.2019, in this regard, has already been circulated

Submission of the learned counsel for the Appellant, as stated supra, is placed on record.

In the light of the aforementioned communication dated 06.03.2019, the matter is adjourned.

List the matter for hearing on **08.05.2019**, as requested by the learned counsel for the Appellant and agreed by the learned counsel for the second Respondent.

**(Ravindra Kumar Verma)**  
**Technical Member**

vt/ss

**(Justice N.K. Patil)**  
**Judicial Member**